

(e) the steps proposed to be taken by the Government to make the spinning mills more successive and to established new textiles mills in the State so that skilled workers may get sufficient job facilities at their native places and their migration can be stopped?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b). As on 31.3.96, there were 14 Cotton/Man-Made Fibre Textile Mills (Spinning 13 & Composite 1) with 17065 workers on their rolls.

As on 31.10.96, no Cotton/Man-Made Fibre Textile Mills was closed under I.D Act and only one mill, namely M/s. Lignraj Textiles mills, was closed due to financial difficulties. As on 31.10.96, 5 Textile Mills were registered with Board for Industrial Financial and Reconstruction (BIFR). Out of these draft schemes have been circulated under two cases, two cases are not maintainable and one case is under enquiry with BIFR.

(c) and (d). Government has no information in this regard.

(e) As per the liberalised Industrial Policy notified on 25.7.91, there is no restriction on setting up of cotton textile mills, except for certain locational restriction irrespective of whether the proposed mills are in the public, private or cooperative sectors. There is no proposal under consideration of the Central Government, at present, to set up any textile Mill.

Government has set up the BIFR to enquire into the working of sick industrial companies and to prepare and sanction, as appropriate, schemes for their revival.

Export of Coir and its Products

4319 SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of INDUSTRY be pleased to state :

(a) the total amount of foreign exchange earned from the export of coir products during last three years;

(b) the major countries whom the Coir Products exported; and

(c) the steps being taken by the Government to boost the export of Coir Products?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Total earnings from the export of coir products during the last three years is as under :-

Year	Value (Rs in lakhs)
1993-94	12936.75
1994-95	17165.25
1995-96	20684.65
Total	50786.65

(b) The major countries to whom the coir products are exported are USA, UK, Germany, Italy, Netherlands, France, Australia, Belgium, Portugal, Canada, Greece, Irish Republic, Spain, Denmark, Turkey, UAE and Japan.

(c) The Coir Board, which is a statutory body, has taken various measures to boost the export of coir and coir products in the international markets. The Board has undertaken joint publicity programmes with British and German Coir Associations for promoting consumption of Indian coir in these countries. In order to increase the export of coir products, the Board participates in import and exhibitions abroad, deputed officials in market development missions, organises seminars for popularising the use of coir geo-textiles and various other new products and undertakes publicity programme.

Medical Facilities to Retired Employees.

4320 SHRI CHHATRAPAL SINGH : Will the Minister of COMMERCE be pleased to state :

(a) the details of the Public Sector Undertakings functioning under the administrative control of his Ministry;

(b) the details of the Public Sector Undertakings which have extended medical facilities to their retired employees along with such Public Sector Undertakings which have not provided medical facilities to their retired employees at present but are considering to extend this facility to them;

(c) whether the Government have constituted a committee to provide medical facilities to the retired employees of these Public Sector undertakings;

(d) if so, the details thereof;

(e) whether the Government have received the report from the said committee; and

(f) if so, the details of the recommendations made and those accepted by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (f) Information is being collected and will be laid on the Table of the House.

[Translation]

Illegal Export of Garments

4321 SHRI JAYSINH CHAUHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the garments are being exported illegally from Gujarat;

(b) if so, the details thereof;

(c) whether some excise officers/officials are also involved in this illegal export; and

(d) if so, the action taken against those who are responsible and excise officers?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) No such case has come to the notice of the Government.

(b) to (d). Does not arise.